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season (October-September) upto 20.8.96. The State-wise details are as under:

S.	State	No.oflettersof	
No.		intc-	
		i»ucd	
1. Uttar Pradesh			13
2. Karnataka			20
V Tamil Nadu			20
4. Madhya Pradesh			3
5. Maharashtra			6
6. Andhra Pradesh			

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## **Duty Exemption on Naphtha**

2800. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of COMMERCE be pleased to state:

- (a) whether any power company has sought duty exemption on Naphtha; and
  - (b) if so, the name of the company?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLA BULLI RAMAIAH): (a) and (b) While there is no Customs duty on import of Naphtha, according to available information the following companies have sought exemption/concession of Excise Duty on Naphtha for the projects being developed by them:—

- 1. M/s .GVK Industries for the 216 MW Jegurupadu power project.
- 2. M/s Spectrum Technologies for their 208 MW Godavari CCGT.
- M/s Gujarat Torrent Energy Corporation for their 615 MW Gandhar GBPP.

Central Assistance to Compensate Lots of Revenue Arising out of Enforcing Prohibition

2801. SHRI ISH DUTT YADAV: SHRI SANJAY DALMIA: Will the Minister of WELFARE be pleased to state:

- (a) whether the Union Government have received any requests from some State Governments for Central assistance to compensate loss of revenue arising out of enforcing prohibition;
  - (b) if so, the details of such States; and
- (c) the action taken by the Central Government thereon so far?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) and (b) The Government of Andhra Pradesh had requested on 4.2.1995 the Central Government to compensate them to the extent of 100% for the loss if revenue on account of implementation ot prohibition in the State. This Ministry has not received request from any other State.

(c) There is no Central Scheme for providing financial assistance to States to compensate them for loss of revenue arising out of enforcing Prohibition.

The Tenth Finance Commission (TFC) in its report for (1995-2000) submitted to the Government of India in November, 1994 has indicated that it has taken note of the Prohibition policy by certain States like Gujarat and Tamil Nadu and more recently by Andhra Pradesh and Orissa apart from some of the North-Eastem States. The States concerned had impressed upon the TFC the need for compensating them for the losses on this account as they had taken these measures in furtherance of the Directive Principles of the State Policy. The TFC has adjusted the base year estimates of States revenues taking into account the effect of the Prohibition Policy of the State on its excise revenues and made projections on the basis. The recommendations of the TFC have been accepted by the Government of India.